

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 54**  
TO BE ANSWERED ON 29.01.2026

**State Air Laboratories**

54. MS. SWATI MALIWAL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the number of State Air Laboratories established under the Air (Prevention and Control of Pollution) Act, 1981, State-wise, alongwith location, year of establishment and whether permanent or mobile units;
- (b) their current operational status and the reasons for their non-functioning;
- (c) the sources of funding for establishment and upgradation, State-wise, along with the details of fund allocation, release and utilisation during the last five years;
- (d) the present testing capacity, monitoring parameters and compliance with CPCB standards; and
- (e) the number of sanctioned posts and vacancies of technical and scientific staff in these laboratories, State-wise and the steps taken to fill these vacancies and upgrade testing technology?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI KIRTI VARDHAN SINGH)

(a) to (e): All 28 State Pollution Control Boards (SPCBs) and 6 out of 8 Pollution Control Committees (PCCs), excluding Andaman & Nicobar and Ladakh, have 213 laboratories established/ recognized under Section 17(2) of the Air (Prevention And Control of Pollution) Act, 1981. The State-wise list of laboratories is enclosed at **Annexure-I**.

The present testing capacity, monitoring parameters in compliance with CPCB standards are enclosed as **Annexure-II**.

The State Pollution Control Boards and Pollution Control Committees get funds from the respective State Government/UT Administration. Apart from that, consent fee, services charges received against different services provided by them are some of the other sources of revenue for all SPCBs/PCCs.

The detail of Scientific & Technical posts (field-level staff) in 28 State Pollution Control Boards (SPCBs) and 08 Pollution Control Committees (PCCs) are as below:-

Boards/ Committees	Scientific & Technical posts	
	Sanctioned	Vacant
SPCBs	6137	2921 (47.59%)

		(as on 31/08/2025)
PCCs	402	176 (43.78%) (as on 31/08/2025)
Total	6539	3097

The appointment of officers and employees of the State Pollution Control Boards and Pollution Control Committees is done by the concerned State Government/UT administration and SPCBs/PCCs under their respective regulations. This Ministry has also requested all the State Governments/UTs to fill the vacancies of SPCBs/PCCs in their respective State/UT.

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## Annexure I

## Details of Laboratories established under the Air Act, 1981

Name of SPCB / PCC	Established by the Board, as per Section 17 (2) of Air Act				Laboratories / Institutes specified by State Govt., as State Air Laboratory as per Section 28 (1) of Air Act (other than those set up by Board)								NABL Accreditation		EPA Recognition			
	No. of Laboratories established / recognised	No. of Laboratories notified in Official Gazette	No. of remaining Laboratories Planned for Notification	Time line required for notification of Laboratories (in months)	No. of Laboratories established / specified		No. of Laboratories notified in Official Gazette		No. of remaining Laboratories Planned for		Time line required for notification of Laboratories		No. of Board's Laboratories 17 (2)	No. of State Air Laboratories 28(1)		No. of Board's Laboratories 17 (2)	No. of State Air Laboratories 28(1)	
					Govt	Pvt	Govt	Pvt	Govt	Pvt	Govt	Pvt		Govt	Pvt		Govt	Pvt
<b>A</b>	<b>State Pollution Control Boards</b>																	
Andhra Pradesh	5	5	0	NA	-	-	-	-	-	-	-	-	3	-	-	-	-	-
Arunachal Pradesh	2	0	2	18	0	0	0	0	0	0	0	0	2	0	0	2	0	0
Assam	5	0	5	6	-	-	-	-	-	-	-	-	1	1		1		
Bihar	1	0	-	-	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Chhattisgarh	7	7	0	NA	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Goa	1	0	-	-	1	0	0	0	0	0	0	0	1	0	0	0	0	0
Gujarat	9	9	0	NA	1	-	1	-	NA		NA		6	1		1	0	
Haryana	4	0	4	6	1	0	1	0	1	0	6	0	3	0	0	0	0	0
Himachal Pradesh	6	5	1	3	1	-	1	-	-	-	-	-	3	1	-	0	-	-

Name of SPCB / PCC	Established by the Board, as per Section 17 (2) of Air Act				Laboratories / Institutes specified by State Govt., as State Air Laboratory as per Section 28 (1) of Air Act (other than those set up by Board)								NABL Accreditation		EPA Recognition			
	No. of Laboratories established / recognised	No. of Laboratories notified in Official Gazette	No. of remaining Laboratories Planned for Notification	Time line required for notification of Laboratories (in months)	No. of Laboratories established / specified		No. of Laboratories notified in Official Gazette		No. of remaining Laboratories Planned for		Time line required for notification of Laboratories		No. of Board's Laboratories 17 (2)	No. of State Air Laboratories 28(1)		No. of Board's Laboratories 17 (2)	No. of State Air Laboratories 28(1)	
					Govt	Pvt	Govt	Pvt	Govt	Pvt	Govt	Pvt		Govt	Pvt		Govt	Pvt
Jharkhand	16	0	16	36	5	16	0	0	NA	0		36	0	0	16	0	0	2
Karnataka	9	1	8	24	9	-	1	-	8	-	24	-	1	1	-	1	1	-
Kerala	16	0	-	-	-	-	-	-	-	-	-	-	1	-	-	1	-	-
Madhya Pradesh	11	11	0	NA	-	-	-	-	-	-	-	-	6	-	-	1	-	-
Maharashtra	8	8	0	0	8	0	8	0	0	0	0	-	8	8		8	6	-
Manipur	1	0	1	24	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Meghalaya	4	1	3	6	1	-	1	-	-	-	-	-	4	1	-	0	0	-
Mizoram	1	0	-	-	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Nagaland	1	0	-	-	1	-	-	-	-	-	-	-	-	-	-	-	-	-
Odisha	12	0	12	12	1	0	1	0	0	0	0	0	1	1	0	0	1	0
Punjab	3	0	3	12	-	-	-	-	-	-	-	-	1	-	-	0	-	-
Rajasthan	25	0	25	11	1	-	1	-	-	-	-	-	14	1	-	-	-	-
Sikkim	1	1	0	NA	0	0	0	0	0	0	NA	NA	1	0	0	0	0	0

Name of SPCB / PCC	Established by the Board, as per Section 17 (2) of Air Act				Laboratories / Institutes specified by State Govt., as State Air Laboratory as per Section 28 (1) of Air Act (other than those set up by Board)								NABL Accreditation		EPA Recognition			
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					Govt	Pvt	Govt	Pvt	Govt	Pvt	Govt	Pvt		Govt	Pvt		Govt	Pvt
Tamil Nadu	18	0	18	6	18	0	0	0	18	0	6	0	5	0	0	1	0	0
Telangana	3	1	2	6	2	-	2	-	-	-	-	-	1	2	-	1	1	-
Tripura	3	0	3	12	3	0	0	0	0	0	12	0	0	21	0	0	0	0
Uttarakhand	4	0	4	12	-	-	-	-	-	-	-	-	1	-	-	0	-	-
Uttar Pradesh	23	1	-	-	1	0	0	0	0	0	0	0	18	1	0	1	1	0
West Bengal	6	6	0	NA	6	NA	6	NA	NA	NA	NA	NA	2	2	NA	1	1	NA
<b>Sub Total (A)</b>	205	56	107		60	16	23	0	27	0			83	41	16	19	11	2
<b>B</b>	<b>Pollution Control Committees</b>																	
Andaman & Nicobar	0	0	0	NA	0	3	0	0	0	0	0	0	0	0	0	0	0	0
Chandigarh	1	0	1	6	1	0	1	NA	NA	NA	NA	NA	1	1	0	0	1	0
DNH D&D	1	0	1	12	0	0	0	0	0	0	0	0	1	0	0	0	0	0
Delhi	1	1	0	NA	0	0	0	0	0	0	NA	NA	0	NA	NA	0	NA	NA
Jammu and Kashmir	2	0	2	6	2	0	0	0	2	0	6	0	0	0	0	0	0	0

Name of SPCB / PCC	Established by the Board, as per Section 17 (2) of Air Act				Laboratories / Institutes specified by State Govt., as State Air Laboratory as per Section 28 (1) of Air Act (other than those set up by Board)								NABL Accreditation		EPA Recognition			
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					Govt	Pvt	Govt	Pvt	Govt	Pvt	Govt	Pvt		Govt	Pvt		Govt	Pvt
Ladakh	0	0	0	NA	0	0	NA	NA	NA	NA	NA	NA	0	0	0	0	0	0
Lakshadweep	2	1	-	-	0	0	1	0	0	0	NA	0	0	0	0	0	0	0
Puducherry	1	0	-	-	1	-	-	-	-	-	-	-	1	1	-	-	-	-
<b>Sub Total (B)</b>	8	2	4		4	3	2	0	2	0			3	2	0	0	1	0
<b>Total (A+B)</b>	213	58	111		64	19	25	0	29	0			86	43	16	19	12	2

**Note:** NA refers to laboratory in the specified category is not available.

## Annexure-II

## Infrastructure facility available for monitoring of environmental parameters

Name of the SPCBs/PCCs	Available Parameters		Available Instruments & Equipment		
	Solid & Solid Waste (15)	Meteorology, Air, Noise & Emission (28)	For Sampling of Ambient Air & Source Emission monitoring (22)	For processing of Environmental Samples (46)	Analytical Instruments (26)
<b>A. State Pollution Control Board</b>					
1. Andhra Pradesh	14	28	19	37	21
2. Arunachal Pradesh	0	6	3	10	5
3. Assam PCB	8	2	4	7	5
4. Bihar SPCB	0	18	15	21	7
5. Chhattisgarh ECB	4	23	19	18	7
6. Goa SPCB	8	21	13	36	13
7. Gujarat SPCB	15	28	19	46	23
8. Haryana SPCB	6	19	8	24	13
9. Himachal Pradesh SPCB	12	24	9	32	10
10. Jharkhand SPCB	1	9	11	3	1
11. Karnataka SPCB	15	28	19	44	20
12. Kerala SPCB	14	27	19	37	19
13. Madhya Pradesh SPCB	15	28	18	42	21
14. Maharashtra SPCB	11	24	18	38	17
15. Manipur SPCB	8	14	9	16	5
16. Meghalaya SPCB	14	23	19	37	22
17. Mizoram SPCB	0	17	9	23	14
18. Nagaland SPCB	0	10	3	13	6
19. Odisha SPCB	15	27	19	41	19

20. Punjab SPCB	7	24	18	36	14
21. Rajasthan SPCB	8	23	14	30	10
22. Sikkim SPCB	0	19	12	31	10
23. Tamil Nadu SPCB	12	25	12	31	10
24. Telangana SPCB	15	26	21	43	21
25. Tripura SPCB	0	17	9	30	16
26. Uttarakhand SPCB	0	7	5	12	7
27. Uttar Pradesh SPCB	10	26	15	34	17
28. West Bengal SPCB	15	12	4	39	16
<b>B. Pollution Control Committees</b>					
1. Andaman & Nicobar PCC	13	24	21	45	25
2. Chandigarh PCC	8	23	13	25	7
3. Dadra, Nagar Haveli, Daman and Diu PCC	0	2	1	21	4
4. Delhi PCC	0	23	19	31	13
5. Jammu & Kashmir PCC	0	17	16	28	10
6. Ladakh PCC	0	7	2	13	4
7. Lakshadweep PCC	0	4	1	13	9
8. Puducherry PCC	0	21	12	24	7

**Note:** All the facility for monitoring the environmental parameters may not be required to be set up with the SPCBs/PCCs, as the number of parameters to be monitored vary depending on the types of the industry /activity within the jurisdiction of the respective SPCB and PCC.